

**DETAILED PUBLIC STATEMENT IN ACCORDANCE WITH THE PROVISIONS OF REGULATIONS 13(4), 14(3), AND 15(2) AND SUCH OTHER APPLICABLE PROVISIONS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AS AMENDED, TO THE PUBLIC SHAREHOLDERS OF**

# **THE INDIAN LINK CHAIN MANUFACTURERS LIMITED**

Corporate Identification Number L47211MH1956PLC009882

Registered Office - Office No. 2, Chandra Niwas Hirachand Desai Road Ghatkopar West, Opp. Ghatkopar New Post Office, Mumbai, Mumbai, Maharashtra, India, 400086.  
Tel No.: 022-22661013; Email: inlinch@hotmail.com Website: <https://www.inlinch.com/>

**Open Offer for acquisition of upto 7,93,000 (Seven Lakh Ninety Three Thousand) fully paid-up equity shares having face value of ₹ 10/- (Rupees Ten Only) each ('Offer Shares') representing 26.00% (Twenty Six Percent) of the Emerging equity and voting share capital of The Indian Link Chain Manufactures Limited ('Target Company' or 'ILCML') as defined below at an offer price of ₹ 71.00/- (Rupees Seventy One Only) per equity share, by Mr. Rajendra Kamalakant Chodankar ("Acquirer") (hereinafter referred to as 'Acquirer') pursuant to and in compliance with the requirements of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("Offer" or 'Open Offer').**

This Detailed Public Statement (the 'DPS') is being issued by Bonanza Portfolio Limited (hereinafter referred as "BPL"), the Manager to the Open Offer ("Manager to the Offer"), for and on behalf of Mr. Rajendra Kamalakant Chodankar (the "Acquirer"), in compliance with the provisions of Regulations 3(1) and 4 read with Regulations 13(4), 14(3), and 15(2) of the SEBI (SAST) Regulations, 2011 and subsequent amendments thereto (hereinafter referred as "SEBI (SAST) Regulations") and pursuant to the Public Announcement dated Tuesday, May 13, 2025, sent through email to Securities and Exchange Board of India, Bombay Stock Exchange and the Target Company at its registered office, in compliance with the provisions of Regulations 3(1) and 4 and other applicable Regulations of the SEBI (SAST) Regulations on Tuesday, May 13, 2025 and was filed with Securities and Exchange Board of India ("SEBI") on Wednesday, May 14, 2025, in terms of Regulations 14(1) and 14(2) of the SEBI (SAST) Regulations.

For the purposes of this DPS, the following terms shall have the meanings assigned to them below:

- a) "Board of Directors" means Board of Directors of Target Company.
- b) "Convertible Warrants" refers to warrants which will be convertible into equal number of Equity Shares of Rs. 10/- each of the Target Company in accordance with the provisions of SEBI (ICDR) Regulations.
- c) "Equity Shares" means the fully paid-up equity shares of the Target Company of face value of ₹ 10.00 (Rupees Ten only) each;
- d) "Existing Equity and Voting Share Capital" means ₹ 50,00,000 equity share capital of the Target Company divided into 5,00,000 equity shares of ₹ 10/- each, prior to the proposed Preferential Issue of 25,50,000 equity shares of face value of ₹ 10/- and 53,00,000 Warrants convertible into equal number of equity shares of Rs. 10/- each within a period of eighteen months from the date of allotment.
- e) "Emerging Equity and Voting Share Capital" means ₹ 3,05,00,000 equity share capital of the Target Company divided into 30,50,000 equity shares of ₹ 10.00 each pursuant to the allotment of 25,50,000 equity shares of ₹ 10/- each on preferential basis, as approved by Board of Directors of the Target Company on May 13, 2025.
- f) "Public Shareholders" shall mean all the equity shareholders of the Target Company who are eligible to tender their Equity Shares in the Open Offer, except the Acquirer, Promoter(s) of the Target Company and any person deemed to be acting in concert with them, pursuant to and in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2021;
- g) "Proposed Preferential Issue of Equity Shares" shall mean issue of 25,50,000 (Twenty Five Lakhs Fifty Thousand) equity shares having face value of ₹ 10 (Rupees Ten Only) at an offer price of ₹ 71 (Rupees Seventy One Only) each aggregating to ₹ 18,10,50,000 (Rupees Eighteen Crore Ten Lakh and Fifty thousand Only) on preferential basis as approved by the Board of Directors of the Target Company on May 13, 2025 subject to approval of Members and other regulators, if any.
- h) "Proposed Convertible Warrants" or "Proposed Preferential Issue of Convertible Warrants" refers to the proposed preferential issue of 53,00,000 convertible warrants as approved by the Board of Directors of the Target Company at their meeting held on May 13, 2025, for cash at a price of ₹ 71 (Rupees Seventy One Only) per convertible warrant aggregating to ₹ 37,63,00,000 (Thirty Seven Crore Sixty Three Lakh Only). Each Warrant is convertible into equal number of Equity Shares of ₹ 10/- each of the Target Company within a period of eighteen months from the date of allotment.
- i) "Proposed Preferential Issue" shall collectively mean issue of 25,50,000 (Twenty Five Lakhs Fifty Thousand Only) equity shares having face value of ₹ 10 (Rupees Ten Only) each at an offer price of ₹ 71 (Rupees Seventy One Only) each aggregating to ₹ 18,10,50,000 (Rupees Eighteen Crore Ten Lakh and Fifty thousand Only) and 53,00,000 warrants convertible into equal number of equity shares of ₹ 10/- each within a period of eighteen months from the date of allotment, at a price of ₹ 71 (Rupees Seventy One Only) per convertible warrant aggregating to ₹ 37,63,00,000 (Thirty Seven Crore Sixty Three Lakh Only) as approved by the Board of Directors of the Target Company on May 13, 2025 on preferential basis, subject to approval of Members and other regulators, if any.
- j) "Stock Exchange/BSE" means BSE Limited;
- k) "Share Subscription Agreement" refers to the share subscription agreement dated Tuesday, May 13, 2025, pursuant to which the Acquirer shall be allocated (subject to the approval of the members and other regulatory approvals, if any) 10,00,000 equity shares representing 32.79% of Emerging Equity and Voting Share Capital of the Target Company to Acquirer at an issue price of ₹ 71/- (Rupees Seventy One Only) per equity share aggregating to ₹ 7,10,00,000 (Rupees Seven Crore Ten Lakh Only) proposed to be infused in the Target Company subject to the terms and conditions specified in the Share Subscription Agreement.
- l) "Tendering Period" has the meaning ascribed to it under the SEBI (SAST) Regulations;
- m) "Voting Share Capital" shall mean the total paid-up Equity Share Capital/Voting Capital of the Target Company on a fully diluted basis as of the 10th (Tenth) Working Day from the closure of the Tendering Period for the Open Offer;
- n) "Working Day" means any working day of the Securities and Exchange Board of India ("SEBI")

## I. DETAILS OF THE ACQUIRER, TARGET COMPANY, AND OFFER

### A. INFORMATION ABOUT THE ACQUIRER

#### A.1 Mr. Rajendra Kamalakant Chodankar ("Acquirer")

A.1.1 Mr. Rajendra Kamalakant Chodankar, S/o Kamalakant Chodankar, aged 64 years, Indian Resident, bearing Permanent Account Number AAFCP2966E under the Income Tax Act, 1961, resident at Flat No. I-702, Golden Square C.H.S., off CST Road, Kalina Santacruz East, Vidyavgarhi, Mumbai - 400 098. Acquirer can be contacted via telephone at +91 9594444435 and email address being "ra@rpelcoelectronics.com".

A.1.2 The Acquirer has completed his post-graduation in the field of Inorganic Chemistry from Mumbai University in 1982 and has over three decades of experience in the technology consulting industry, specializing in electro optics. He is the Promoter, Chairman and CEO of RRP SAE Innovations Limited, a technology consulting company with expertise in electro optics. He has successfully designed and delivered various products including cooled and uncooled defector-based thermal imagers, weapon sights, drone cameras, Aereon 100, and Aereon 1000. He also has spearheaded the company's growth and development, becoming one of the top 3 Electro optics Companies in India.

He also has experience in following Companies in the past:

1. Bhabha Atomic Research Center (June 1981 - August 1982)
2. Toshniwal Bros Private Limited (August 1982 - June 1984)
3. Exxon Chemicals, Saudi Arabia (June 1984 - June 1988)
4. Gannon Dunkerley Limited (Until 1990)

A.1.3 The acquirer has obtained DIN 0065008 and is currently serving a Director in the following Companies as on the date of filling this DPS (Source: MCA Master Data):

Sr. No.	Name of the Company	Designation
1.	TECHNOLOGY OPTIONS (INDIA) PRIVATE LIMITED	Managing Director
2.	RACHO PRECISION ENGINEERING PRIVATE LIMITED	Director
3.	RRP ELECTRONICS LIMITED	Director
4.	RRP DRONES INNOVATION PRIVATE LIMITED	Director
5.	RRP SAE INNOVATION LIMITED	Director
6.	RRP FUSION TECH PRIVATE LIMITED	Director
7.	EURO ASIA EXPORTS LIMITED	Additional Director
8.	RRP SEMEL LIMITED	Director

A.1.4 The net-worth of Acquirer as of December 31, 2024 stands at ₹ 20,35,14,788.00 (Rupees Twenty Crore Thirty Five Lakhs Fourteen Thousand Seven Hundred Eighty Nine Only) wide Certificate dated May 13, 2025 as certified by CA Chidanand Patil, Chartered Accountants, holding membership number 800337, partner of C C Patil & Co., Chartered Accountants. The firm has its office located at Office No. 1204, Indrayani CHS, Opp. ShivaJi Hospital, Kalwa West, Thane 400605. CA Chidanand Patil, can be contacted via telephone number at +91-9372943717 or via Email Address: [cachandanand@gmail.com](mailto:cachandanand@gmail.com) vide certificate dated Tuesday, May 13, 2025. This certification also confirms that Acquirer has sufficient resources to meet the full obligations of the Offer.

### A.2 Acquirer Confirmation and Undertaking

The Acquirer have confirmed, warranted, and undertaken that:

- A.2.1 The Acquirer do not belong to any Group;
- A.2.2 Acquirer is not forming part of the present promoters and promoter group of the Target Company;
- A.2.3 Acquirer is not related to any of the promoters, directors and key employees of the Target Company;
- A.2.4 Except the transaction contemplated in the Preferential Allotment, as detailed in Part II below (Background of the Offer), that has triggered this Open Offer, Acquirer does not have any other relationship with or interest in the Target Company;
- A.2.5 The Acquirer is in compliance with the applicable provisions of Chapter V of SEBI (SAST) Regulations in respect to acquisition of equity shares in the Target Company;
- A.2.6 There are no directors representing Acquirer on the board of the Target Company;
- A.2.7 Acquirer do not hold any Equity Shares in the Target Company prior to the preferential allotment and subsequently, pursuant to the preferential allotment, Acquirer shall be classified and will become the promoter of the Target Company, subject to the compliance of the SEBI (LODR) Regulations;
- A.2.8 Acquirer will not sell the Equity Shares of the Target Company, held, and acquired, if any, during the Offer period in terms of Regulation 25(4) of the SEBI (SAST) Regulations;
- A.2.9 As on the date of this DPS, the Acquirer has not been prohibited by SEBI from dealing in the securities, in terms of direction issued under Section 11B of SEBI Act, 1992 as amended or under any other Regulations made under the SEBI Act;
- A.2.10 Acquirer have not been categorized nor is appearing in the 'Willful Defaulters or a Fraudulent Borrowers' list issued by any bank, financial institution, or consortium thereof in accordance with the guidelines on willful defaulters or fraudulent borrowers issued by the Reserve Bank of India.
- A.2.11 Acquirer have not been declared as 'Fugitive Economic Offenders' under Section 12 of the Fugitive Economic Offenders Act, 2018.
- A.2.12 There are no persons acting in concert ('PACs') with the Acquirer for the purpose of this Open Offer.
- A.2.13 Acquirer will not sell the Equity Shares of the Target Company, held, and acquired, if any, during the Offer period in terms of Regulation 25(4) of the SEBI (SAST) Regulations;

### B. INFORMATION ABOUT THE TARGET COMPANY

B.1 The Target Company was incorporated on October 31, 1956, as The Indian Link Chain Manufactures Limited under the provisions of Companies Act, 1956 vide Certificate of Incorporation issued by Registrar of Companies, Bombay. Further in shareholders meeting held on September 30, 2023 passed special resolution for altering its Memorandum of Association resulting in change of Corporate Identification Number L28920MH1956PLC009882 to L47211MH1956PLC009882. There has been no change in the name of the Target Company during the last three years.

B.2 The registered office of the Company was changed from 59, Sonawala Building, 2nd Floor, Mumbai Samachar Marg, Fort, Mumbai - 400 023 to Office No. 2, Chandra Niwas Hirachand Desai Road Ghatkopar West, Opp. Ghatkopar New Post Office Mumbai - 400 086 Tel No.: 022-22661013; Email: [inlinch@hotmail.com](mailto:inlinch@hotmail.com); Website: <https://www.inlinch.com/>

B.3 The company is engaged in dealing with trading for all kinds of crops, Grains, pulses, spices, dry fruits, other edible products, plantation of trees of all types and production of all kinds of organic foods, fruits, vegetables, dairy, forestry, agriculture, horticulture, tea, coffee, rubber, mineral, cotton, silk, cereals, cotton-silk, vetteria, wood, lac culture, timber, fuel, floriculture, bee keeping, fodder raising, seedling and manufacturing, trading , processing of agriculture product and allied activities. (Source: MOA of Target Company).

B.4 The equity shares of the Target Company are presently listed only at BSE Limited.

B.5 The equity shares bears ISIN INE559D01024, Scrip Code '504746' and Scrip ID 'INLCM'. The Target Company has already established connectivity with both the Depositories i.e. NSDL & CDSL.

B.6 The equity share capital of the Target Company is as follows:

Sr. No.	Particulars	Number of equity shares	Aggregate amount of equity capital	Voting Share Capital
1	Authorized Equity Share Capital	10,00,000 (Ten Lakh)	₹10,00,000 (Rupees One Crore Only)	100.00% (Hundred Percent)
2	Issued, Subscribed, and Paid-up Equity Share Capital	5,00,000 (Five Lakh)	₹50,00,000 (Rupees Fifty Lakhs Only)	100.00% (Hundred Percent)

B.7 As on the date of this Detailed Public Statement, the Target Company doesn't have:

- a. Any partly paid-up equity shares;
- b. Outstanding instruments in warrants, or options or fully or partly convertible debentures/preference shares/ employee stock options, etc., which are convertible into equity shares at a later stage;
- c. Equity Shares which are forfeited or kept in abeyance;
- d. Equity Shares which are in lock-in obligation;
- e. Outstanding Equity Shares that have been issued but not listed on any stock exchanges.

- B.8 The Target Company has not been suspended on BSE Limited.
- B.9 There has been no merger, de-merger and spin off in the last three years in the Target Company.
- B.10 Based on the information available from BSE Limited, the equity shares of the Target Company are infrequently traded on BSE Limited within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations.
- B.11 The extract of the financial information based on the unaudited and limited reviewed financial statements for nine months ended December 31, 2024 and audited financial statements for the financial years March 31, 2024, March 31, 2023, and March 31, 2022, are as under:  
(Amount in lakhs except EPS)

Particulars	Unaudited Financial Statements for Nine months ended December 31, 2024	Audited Financial Statements for the Financial Year ending March 31		
		2024	2023	2022
Total Revenue	7.50	26.16	14.09	22.91
Net Earnings or Profit/(Loss) after tax	3.90	9.11	(45.63)	(46.17)
Earnings per share (EPS)	7.84	1.82	(9.13)	(9.24)
Net Worth	-	322.30	313.19	358.82

\* The financial information of the Target Company is extracted from the audited financial statements filed with the BSE as per Regulation 33 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulation, 2015.

B.12 The present Board of Directors of Target Company are as follows:

Sr. No.	Name	Date of Appointment	DIN	Designation
1.	Vishal Pravin Thakkar	06-02-2023	0978551	Managing Director
2.	Bhavika Mayur Thakkar	06-02-2023	09854905	Woman Director
3.	Jaynish Rameshchandra Kothari	24-06-2024	00281312	Independent Director
4.	Ashok Punamchand Jain	11-08-2023	08470448	Independent Director

### C. DETAILS OF THE OFFER

- C.1 The Acquirer are making this Offer, pursuant to Regulations 3(1) and 4 of the SEBI (SAST) Regulations, to acquire upto 7,93,000 (Seven Lakh Ninety Three Thousand) equity shares of ₹ 1

**VIII. PROCEDURE FOR TENDERING THE EQUITY SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER**

1. All the Shareholders of the Target Company, except the allottees to the preferential allotment including persons deemed to be acting in concert with such Parties, whether holding the Equity Shares in physical form or dematerialized form are eligible to participate in this Offer at any time during the tendering period for this Open Offer.
2. Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e., the date falling on the 10<sup>th</sup> (tenth) Working Day prior to the commencement of Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Open Offer. Accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.
3. The Letter of Offer shall be sent through electronic means to those Public Shareholder(s) who have registered their email ids with the depositories and also will be dispatched through physical mode by registered post / speed post / courier to those Public Shareholder(s) who have not registered their email ids and to those Public Shareholder(s) who hold Equity Shares in physical form. Further, on receipt of request from any Public Shareholder to receive a copy of Letter of Offer in physical form, the same shall be provided.
4. As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated December 3, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from April 01, 2019. However, in accordance with the SEBI Master Circular No. SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023, shareholders holding securities in physical form are allowed to tender shares in an Open Offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations.
5. In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Equity Shares agreed to be acquired in this Offer, the Acquirer shall accept those Equity Shares validly tendered by such Public Shareholders on a proportionate basis in consultation with the Manager to the Offer.
6. The Open Offer will be implemented by the Acquirer through stock exchange mechanism made available by BSE in the form of separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015, SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 and SEBI circular SEBI/HO/CFD/DCRIII/CIR/P/2021/615 dated August 13, 2021.

7. The shares of the Target Company are listed at BSE Limited. The Acquirer intend to use the Acquisition Window Platform of BSE Limited for the purpose of this offer and for the same BSE Limited shall be the designated stock exchange for the purpose of tendering Equity Shares in the Open Offer. Further, Separate Acquisition Window will be provided by the BSE Limited to facilitate placing of sell orders. The Selling Broker can enter orders for demat shares as well as physical shares.
8. The Acquirer have appointed Nikunj Stock Brokers Limited ("**Buying Broker**") as the registered broker for this Offer, through whom the purchases and the settlement of the Offer shall be made. The contact details of the Buying Broker are as mentioned below:

Name	Nikunj Stock Brokers Limited
CIN	U74899DL1994PLC060413
Address	A-92, Ground Floor, Left Portion, Kamla Nagar, New Delhi-110007
Contact Number	+91- 011- 47030017 -18/ 8700240043
E-mail Address	<a href="mailto:complianceofficer@nikunjonline.com">complianceofficer@nikunjonline.com</a>
Contact Person	Mr. Pramod Kumar Sultania
SEBI Registration No.	INZ000169335

9. Public Shareholders who desire to tender their Equity Shares under the Open Offer would have to intimate their respective stock brokers ("Selling Broker") within the normal trading hours of the secondary market, during the Tendering Period.
10. The cumulative quantity tendered shall be displayed on BSE website i.e. [www.bseindia.com](http://www.bseindia.com), throughout the trading session at specific intervals by BSE during the Tendering Period.
11. Upon finalization of the entitlement, only accepted quantity of Equity Shares will be debited from the demat account of the concerned Public Shareholder.
12. The process of tendering Equity Shares by the Public Shareholders holding demat and physical Equity Shares will be separately enumerated in the Letter of Offer and would be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in) and on website of Manager to the Offer at [www.bonanzaonline.com](http://www.bonanzaonline.com).

- IX. THE DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER THAT WOULD BE MAILED OR COURIERED TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY AS ON THE IDENTIFIED DATE. KINDLY READ IT CAREFULLY BEFORE TENDERING THE EQUITY SHARES IN THIS OFFER. EQUITY SHARES ONCE TENDERED IN THE OFFER CANNOT BE WITHDRAWN BY THE PUBLIC SHAREHOLDERS.

**X. OTHER INFORMATION**

1. All the information pertaining to the Target Company and/or the Sellers in this DPS has been obtained from publicly available sources or provided by the Target Company and/or the Sellers, as the case may be, and the accuracy thereof has not been independently verified by the Acquirer or the Manager to the Offer. The Acquirer and the Manager to the Offer do not accept any responsibility with respect to such information relating to the Target Company and/or the Sellers.
2. The Acquirer accepts full responsibility for the information contained in this Detailed Public Statement (other than such information as has been obtained from public sources or provided by the Target Company and/or the Sellers) and for their obligations as laid down in SEBI (SAST) Regulations.
3. The Acquirer have appointed Purva Shareregistry (India) Private Limited (CIN: U67120MH1993PTC074079), as the Registrar to the Offer, having SEBI Registration No. INR000001112, having their office located at Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India, Contact Person: Ms. Deepali Dhuri Tel No. 91 022-49614132 Email: [support@purvashare.com](mailto:support@purvashare.com) and Website: [www.purvashare.com](http://www.purvashare.com)
4. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirer have appointed Bonanza Portfolio Limited as the Manager to the Offer.
5. This Detailed Public Statement will be available and accessible on the websites of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in) and BSE at [www.bseindia.com](http://www.bseindia.com).
6. In this DPS, all references to Rs. ₹ are references to the Indian Rupees.
7. In this DPS, any discrepancy in any amounts as a result of multiplication and/or totaling is due to rounding off.

**ISSUED BY THE MANAGER TO THE OPEN OFFER**

**BONANZA PORTFOLIO LIMITED**  
 CIN: U65991DL1993PLC052280  
 Bonanza House, Plot No. M-2, Cama Industrial Estate, Walhat Road,  
 behind The Hub, Goregaon (East), Mumbai - 400 063  
 Contact Person: Ms. Swati Agrawal/ Mr. Abhay Bansal  
 Tel No.: +91 22 68363773/ +91 11 40748709  
 Email: [swati.agrawal@bonanzaonline.com](mailto:swati.agrawal@bonanzaonline.com)/ [abhay.bansal@bonanzaonline.com](mailto:abhay.bansal@bonanzaonline.com)

SEBI Registration No.: INM000012306  
 Website: [www.bonanzaonline.com](http://www.bonanzaonline.com)

For and behalf of the Acquirer

Place : Mumbai  
 Date : May 19, 2025

Rajendra Kamalakant Chodankar

